

ITEM NO.21

COURT NO.9
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) . & ORS.

Respondent(s)

(FOR [I A UNDER ORDER V RULE1(3) OF SCR, 2013] ON IA 45549/2017)

Date: 31-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Anurag Singh, Adv.
Mr. Anil Kumar Mishra, AOR

For Respondent(s)

Ms. Abha R. Sharma, AOR
Mr. D.S. Parmar, Adv.
Ms. Sujeeta S., Adv.

Ms. Asha Gopalan Nair, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing the learned counsel for the petitioner and on consideration of the reasons stated in the application for substituted service by way of publication i.e. I.A. No.45549 of 2017, the prayer for paper publication as made, is allowed.

The petitioner would file the requisite documents together with proof of publication within a period of four weeks from today.

Learned counsel for the petitioner is also directed to take appropriate steps to bring on record the legal representatives of deceased Respondent Nos. 1 and 15 and also to take steps to serve the unserved Respondents as pointed out in the Office Report dated 7-9-2017.

(VISHAL ANAND)
COURT MASTER (SH)

(SHARDA KAPOOR)
ASST.REGISTRAR